

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 11.03.2010

The Meeting No. 50/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 11.03.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 50/84-ALC3/2009 **MEETING DATE** : 11.03.2010

1	Case No.:2/50/84-ALC3/2009	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status : Rejected
	HQ File :01/84/050/00278/AM10/	RLA File :06/24/040/00043/AM10/	Lic.No/Date:0610017016 13.01.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application firm have mentioned the ITC (HS) code of export item - 63053200 whereas the same was checked from ITC (HS) Book and found that description is – of man-made textile materials: Flexible intermediate bulk containers. The Committee felt that ITC (HS) code mentioned in this case for the export item in question is not correct. Hence, Committee was therefore constrained to reject the case. Firm may be advised to get the ITC (HS) code corrected at first to reconsider this case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:1/46/84-ALC3/2009	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
HQ File :01/84/050/00252/AM10/	RLA File :02/24/040/00212/AM10/	Lic.No/Date:0210137055 28.01.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			
Export item	Export Qty.	Import item	Quantity allowed
Grey/Dyed finished modacrylic blended fabrics containing modacrylic- 324 Kgs and cotton – 216 Kgs.	540 Kgs	Acrylic Fibre (Modacrylic staple fibre) upto 3 Denier	343.44 Kgs (with 6% wastage)
		Raw Cotton	254 Kg (with 17 ½ % wastage)

R.A may be advised that no repeat advance authorization may be issued on similar basis. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:2/46/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
	HQ File :01/84/050/00253/AM10/	RLA File :05/23/040/00168/AM10/	Lic.No/Date:0510257144 29.01.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor justification for asking higher wastage. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of accountability of fabrics on Kg term as detailed below: -</p> <ul style="list-style-type: none">(I) For import item No. 1 firm have to account for 5279.11 Kgs against export item No. 1.(II) For import item No. 2 firm have to account for 2701.37 Kgs against export item No. 2.(iii) The GSM shall match on both side of export and import. <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:3/46/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
	HQ File :01/84/050/00254/AM10/	RLA File :04/24/040/00285/AM10/	Lic.No/Date:0410111240 02.02.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after			

deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Girls Capri – Pant made out of 95% viscose 5% Elasthane jersey knitted fabrics, 58-60”, GSM-190+/-10	10000 Pcs	95% viscose 5% Elasthane jersey knitted fabrics, 58-60”, GSM-190+/-10	7808 Sq mtrs.

The GSM shall match on both side of export and import. R.A may be advised to call for Style No. of export item from applicant firm and impose the same on export side for monitoring purpose. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/46/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
HQ File :01/84/050/00255/AM10/	RLA File :04/24/040/00284/AM10/	Lic.No/Date:0410111241 02.02.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Ladies Tank Top made out of 95% viscose 5% Elasthane jersey knitted fabrics, 58-60”,	60000 Pcs	95% viscose 5% Elasthane jersey knitted fabrics, 58-60”,	60667 Sq mtrs.

GSM-180+/-10

GSM-180+/-10

The GSM shall match on both side of export and import. R.A may be advised to call for Style No. of export item from applicant firm and impose the same on export side for monitoring purpose. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:5/46/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Deferred
	HQ File :01/84/050/00256/AM10/	RLA File :31/24/040/00224/AM10/	Lic.No/Date:3110041785 02.02.2010	Defer Date:22.04.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Committee has already decided for the visit of Norms Committee team in other case of the firm, hence, it was therefore decided to defer the case for re-listing on submission of report of NC team.			

Case No.:6/49/84-ALC3/2009	Party Name:CONCORD NONWOVEN INDUSTRIES PVT. LTD.,	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
HQ File :01/84/050/00275/AM10/	RLA File :02/24/040/00234/AM10/	Lic.No/Date:0210138665 02.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side firm have mentioned GSM - 10-110, which is not relevant as they are importing granules and not fabric, hence, it was decided to delete GSM from export description. The Committee after deliberations in consultation with the representatives of technical Authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Non-woven Polypropylene	200 M.T	Polypropylene granules	210 M.T

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/49/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
HQ File :01/84/050/00276/AM10/	RLA File :04/24/040/00305/AM10/	Lic.No/Date:0410112015 02.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Lady full sleeve T-shirt made out of 95% viscose 5% Elasthane jersey knitted fabrics, 58-60", GSM-200+/-10	5000 Pcs	95% viscose 5% Elasthane jersey knitted fabrics, 58-60", GSM-200+/-10	7036 Sq mtrs.
Lady sleeveless T-shirt made out of 95% viscose 5%	5000 Pcs	95% viscose 5% Elasthane jersey knitted	4786 Sq mtrs.

Elasthane jersey knitted fabrics, 58-60", GSM-200+/-10	fabrics, 58-60", GSM-200+/-10
The GSM shall match on both side of export and import. R.A may be advised to call for Style No. of each export item from applicant firm and impose the same on export side for monitoring purpose. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.	

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Case No.:1/50/84-ALC3/2009	Party Name:NEELAM GARMENTS	Meet No/Date:50/84-ALC3/2009 11.03.2010	Status: Approved
HQ File :01/84/050/00277/AM10/	RLA File :03/95/040/00785/AM10/	Lic.No/Date:0310562943 04.03.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on the item of import as detailed below: -			
Export item	Export Qty.	Import item	Quantity allowed
Cotton made-ups bed sheet set (45000 Sets)	97710 Kgs	Cotton fabric	99664.2 Kgs.
The GSM shall match on both side of export and import. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.			

Manually generated agenda cases

Case No. 690	M/s Network Clothing Company Pvt. Ltd., Tirupur
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NC50/10 dt. 11.03.2010	F.NO.1/84/50/188/AM10 -DES-V
Ratification of input output norms against advance authorization No. 3210041606 dated 28.10.2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/70/2009-10/Hosy. dated 09.03.2010 as detailed below: -

Export item	Import item	Quantity allowed
Ladies Top made of 60% cotton, 40% Polyester knitted fabric, GSM-105+/-10% (Style No. 80253/80254)	60% cotton, 40% Polyester knitted fabric, GSM-105+/-10%	2.00 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 691	M/s Arvind Products Ltd., Ahmedabad
NC50/10 dt. 11.03.2010	F.NO.1/84/50/143/AM10 -DES-V
Ratification of input output norms against advance authorization No. 0810083511 dated 12.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given specific GSM of fabric, hence, it is not possible to determine the exact quantitative requirement of fabric. Therefore, Committee was constrained to maintain its earlier decision of rejection.

Firm may be informed accordingly.

Case No. 692	M/s Narottamdas Exports, Mumbai
NC50/10 dt. 11.03.2010	F.NO.1/84/50/9/AM08 -DES-V
Re-fixation of input output norms against advance authorization No. 0310425646 dated 04.04.2007.	

Decision: The Committee considered the case as per agenda and went through the details submitted in this case. It was observed that earlier this case was decided by allowing the item of import @ 1.925 Sq mtrs/Pc taking cue from SION, J-190. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2749/07/EP-II dated 06.07.2007 as detailed below in partial modification of its earlier decision: -

Export item	Import item	Quantity allowed
Jeans made of 10/OZ Stretch Denim of GSM-350+/-10%, contents: 98% Cotton, 2% Spandex.	10/OZ Stretch Denim of GSM-350+/-10%, contents: 98% Cotton, 2% Spandex	3.49 Sq mtrs/Pc

The GSM should match in both import and export. R.A may issue EODC accordingly. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 693	M/s Chelsea Mill, New Delhi
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NC50/10 dt. 11.03.2010	F.NO.1/84/50/180/AM06 -DES-V
Re-fixation of input output norms against advance authorization No. 0510159171 dated 06.06.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that with regard to norms for Snap Fasteners and Elastic fixed earlier, there was some error in the minutes. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier decision of NC as detailed below: -

S.No	Export item No.	Import item No.	Description	Qty. allowed/amended
1	1	2	Snap Fasteners	5.05 Sets (with 1% wastage)
2	1	4	Elastic	0.81 Mtrs. (with 1% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 694	M/s Chelsea Mill, New Delhi
NC50/10 dt. 11.03.2010	F.NO.1/84/162/1170/AM08 -DES-V
Re-fixation of input output norms against advance authorization No. 0510215322 dated 23.01.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC earlier, but there was some error in the minutes. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier decision of NC as detailed below: -

S.No	Export item No.	Import item No.	Description	Qty. allowed/amended
1	1	2	65% polyester 35% cotton lining fabric, GSM-105+/-10%	0.30 Sq mtrs/Pc

2	2	10	100% cotton dyed lining fabric, GSM-200+/-10%	0.35 Sq mtrs./Pcs
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The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 695	M/s A.S.Fashions Pvt. Ltd., New Delhi
NC50/10 dt. 11.03.2010	F.NO.1/84/50/192/AM10 -DES-V
Ratification of input output norms against advance authorization No. 0510253929 dated 04.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor size-wise measurement, Style No. of export item in absence of which, it is not possible to compute the exact quantitative requirement of inputs. Therefore, Committee was constrained to maintain its earlier decision of rejection.

Firm may be informed accordingly.

Case No. 696	M/s Chermas Exquisite Ltd., Andhra Pradesh
NC50/10 dt. 11.03.2010	F.NO.1/84/50/63/AM06 -DES-V
Ratification of input output norms against advance authorization No. 0910022650 dated 27.04.2005.	

Decision: The Committee considered the case as per agenda and went through the relevant details and sample submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/71/2009-10/Hosy. dated 09.03.2010 as detailed below :-

Export item	Import item	Quantity allowed
Ruffle Tape Jumper made of 98% Cotton, 2% Spandex Stretch uncut 28 wales, GSM-280+/-10% with lining of 100% Combed Cotton Poplin fabric, GSM-120+/-10%.	1) 98% Cotton, 2% Spandex Stretch uncut 28 wales, GSM-280+/-10%	0.440 Sq mtrs./Pc
	2) 100% Combed Cotton Poplin fabric, GSM-120+/-10%	0.675 Sq mtrs./Pc

The GSM should match in both import and export. R.A may issue EODC accordingly. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 697	M/s Poiner Calicos Products Pvt. Ltd., Pune
NC50/10 dt. 11.03.2010	F.NO.1/84/162/282/AM10 -DES-V
Re-fixation of input output norms against advance authorization No. 03110038965 dated 23.06.2009.	

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). In view of this Committee decided to defer the case for re-listing on 08.04.2010.

Outside agenda case

Case No. 1	M/s Fashion Accessories, Gurgoan
NC50/10 dt. 11.03.2010	F.NO.1/85/50/6/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510239553 dt. 09.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC on

04.02.2010 as per written comments of DC (MSME) vide their U.O No. 37(5)/64/2009-10/Hosy. dated 03.02.2010. Thereafter, firm represented thereon stating that in this case there are total five export items whereas norms were fixed only for four export items, hence, norms for one more export item i.e “Twin Quilt” have been left over. The representative of the firm Sh. Dinesh Mittal, who appeared for personal hearing before Norms Committee alongwith relevant details informed that norms fixed for “King Quilt (Size 108”x92”) i.e 7.89 Sq mtrs./Pc are also on lower side. He explained that for “King Quilt” (Size 108”x92”), the imported silk fabric is to be used in the back of the King Quilt. As per design of the finished product during threading over quilted surface, the fabrics submerged/gathered and to maintain the finish size of 108”x92”, hence, it should have the back panel of size 120”x100”. As a result of which the cotton fabric front consumption is approx. 8.90 Sq mtrs and because it is in 108” width, therefore actual consumption of Silk is of 10.439 Sq mtrs/Pc in respect of “King Quilt (Size 108”x92”). It was observed that as fabric width is to maintain 54” and big panel is used in the middle, wastage would be more. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that in order to maintain the specific design (width-wise) the quantitative requirement of fabric for “King Quilt (Size 108”x92”) would be more. It was therefore decided to enhance the Qty. from 7.90 Sq mtr./Pc to 10.439 Sq mtrs/Pc in respect of “King Quilt (Size 108”x92”) i.e as applied by the firm. Further, Committee also felt that as regards “Twin Quilt (Size 68”x86”) the Qty. asked for i.e 4.9 Sq mtrs./Pc is adequate. It was therefore decided to rectify the earlier decision of NC taken on 04.02.2010 accordingly as detailed below: -

Export item	Import item	Quantity allowed
King Quilt – Size 108”X92”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	10.439 Sq mtrs./Pc
Full Queen Quilt – Size 92”X88”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	6.60 Sq mtrs./Pc
Euro Sham– Size 26”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	0.822 Sq mtrs./Pc
Standard Sham– Size 20”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	0.60 Sq mtrs./Pc
Twin Quilt - (Size 68”x86”)	100% natural silk fabric-	4.90 Sq mtrs./Pc

Front-100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	10MM, GSM-43+/-10%	
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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Fashion Accessories, New Delhi
NC50/10 dt. 11.03.2010	F.NO.1/84/50/67/AM10 -DES-V
Re-fixation of input output norms against advance authorization No. 0510245786 dated 14.07.2009.	

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC on 28.01.2010 as per written comments of DC (MSME) vide their U.O No. 37(5)/56/2009-10/Hosy. dated 27.01.2010. Thereafter, firm represented thereon stating that in this case that norms fixed for export item i.e “King Quilt” (Size 108”x92”) i.e 7.89 Sq mtrs./Pc are very less. The representative of the firm Sh. Dinesh Mittal, who appeared for personal hearing before Norms Committee alongwith relevant details informed that norms fixed for “King Quilt (Size 108”x92”) i.e 7.89 Sq mtrs./Pc are not adequate. He explained that for “King Quilt” (Size 108”x92”), the imported silk fabric is to be used in the back of the King Quilt. As per design of the finished product during threading over quilted surface, the fabrics submerged/gathered and to maintain the finish size of 108”x92”, hence, it should have the back panel of size 120”x100”. As a result of which the cotton fabric front consumption is approx. 8.90 Sq mtrs and because it is in 108” width, therefore actual consumption of Silk is of 10.439 Sq mtrs/Pc in respect of “King Quilt (Size 108”x92”). It was observed that as fabric width is to maintain 54” and big panel is used in the middle, wastage would be more. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that in order to maintain the specific design (width-wise) the quantitative requirement of fabric for “King Quilt (Size 108”x92”) would be more. It was therefore decided to enhance the Qty. from 7.90 Sq mtr./Pc to 10.439 Sq mtrs/Pc in respect of “King Quilt (Size 108”x92”) i.e as applied by the firm. It was therefore decided to rectify the earlier decision of NC taken on 28.01.2010 accordingly as detailed below: -

Export item	Import item	Quantity allowed
King Quilt – Size 108”X92”. Front-100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric-10MM, GSM- 43+/-10%	10.439 Sq mtrs./Pc

Full Queen Quilt – Size 92”X88”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric-10MM, GSM- 43+/-10%	6.60 Sq mtrs./Pc
Euro Sham– Size 26”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric-10MM, GSM- 43+/-10%	0.822 Sq mtrs./Pc
Standard Sham– Size 20”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric-10MM, GSM- 43+/-10%	0.60 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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